

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 191 OF 2019 IN
DFR NO. 526 OF 2019**

Dated : 6th March, 2019

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)

Versus

**Central Electricity Regulatory Commission
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Pulkit Tare
Mr. Anup Jain

Counsel for the Respondent(s) : Mr. Yashaswi Kant for R-2

ORDER

IA No. 191 of 2019 - for urgent listing)

We have heard the learned counsel appearing for the Appellant on IA No. 191 of 2019.

In the light of the reasons stated in the application by the learned counsel appearing for the Appellant, IA, being IA No. 191 of 2019 – for urgent listing, is allowed and disposed of accordingly.

List the matter on **15.03.2019** subject to curing the defects.

(Ravindra Kumar Verma)
Technical Member
mk/ss

(Justice N.K. Patil)
Judicial Member